

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 274
ANSWERED ON MONDAY THE 24TH JUNE, 2019
ASHADHA 3, 1941 (SAKA)
SPORTS ACTIVITIES UNDER CSR

QUESTION

274. SHRI NARANBHAI KACHHADIYA:

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

(a) the details of other activities including sports covered under the Corporate Social Responsibility(CSR) policy;

(b) whether the Government has any proposal to include more sports/activities under CSR and if so, the details thereof along with the time by which the said activity is likely to be included and if not, the reasons therefor; and

(c) the steps taken/being taken by the Government to ensure/facilitate effective implementation of CSR policy?

ANSWER

**THE MINISTER FOR FINANCE
AND CORPORATE AFFAIRS**

(Ms. NIRMALA SITHARAMAN)

वित्त एवं कारपोरेट कार्य मंत्री

(श्रीमती निर्मला सीतारमण)

(a): Schedule VII of the Companies Act, 2013 enlists the areas or subjects including sports which can be undertaken by a Company in the CSR Policy. 'Sports Activities under CSR' falls under item no. (vii) of Schedule VII of the Companies Act, 2013, which reads as 'training to promote rural sports, nationally recognized sports, Paralympic sports and Olympic sports;'. The list of activities under Schedule VII is available at www.mca.gov.in .

(b) & (c): The Government has been taking various initiatives for effective implementation of CSR including clarification of the provision of CSR through General Circular dated 18.06.2014, 28.05.2018 and FAQs dated 12.01.2016. A High Level Committee on Corporate Social Responsibility (HLC- 2018) has also been constituted on 22.11.2018 under the Chairmanship of Secretary, Ministry of Corporate Affairs to review the existing framework and guide and formulate the roadmap for a coherent policy on CSR.
